

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/521/2021**

This the 08th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Sharief-ud-Din Lone, Age 65 years, S/o Ghulam Mohmad Lone, R/o Kanlibagh, Baramulla J&K-193101.

.....Applicant

(Advocate:- Mr. Shafqat Nazir)

**Versus**

1. Government of Jammu and Kashmir through Commissioner/Secretary to Govt. Floriculture Department, Civil Secretariat, Srinagar/Jammu-190001.
2. Director, Department of Floriculture, Srinagar-190001

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The instant O.A. has been filed by the applicant seeking a direction to the respondents to grant two advance increments to the applicant on acquisition of higher qualification (MSc in the relevant subject) on the analogy of similarly situated persons having regard to judgement dated 17.12.2019 passed by the Hon'ble High Court of J&K at Jammu in SWP No. 297/2019 (Sunil Misri and Ors Vs State of J&K and Ors and judgement dated 31.08.2017 passed by the Hon'ble High Court of Jammu and Kashmir at Jammu in SWP No. 1791/2006 (Jawahar Lal Raina and Ors Vs State of J&K and Ors.).

2. During the course of the arguments, learned counsel for the applicant submitted that the applicant would be satisfied, if respondents are directed to consider and dispose of his legal notice dated 16.09.2020 in the light of the judgements referred hereinabove.



3. In view of the above, the O.A. is disposed of, with direction to the respondents to consider the claim of the applicant in terms of the averments made in the O.A., and on the analogy of similarly situated persons having regard to judgement "Jawahar Lal Raina and others Vs. State of J&K and others", passed on 31.08.2017 in SWP No. 1791/2006, provided the applicant are similarly situated and aforesaid judgement is applicable to their case, of course, under rules, within a period of one month from the date of receipt of copy of this order.

4. It is made clear that we have not entered into the merits of the case.

5. There shall be no orders as to cost.

**(TARUN SHRIDHAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*